

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.119 - Appeal/1(AHM)2021
With
ITEM No. 120 – IA/19(AHM)2022

Proceedings under Section 59 of Co. Act, 2013

IN THE MATTER OF:

Manoj Laljibhai Baldha
V/s
Akshar Spintex & Ors

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Niraj Trivedi, PCS
For the Respondent	:Mr. Arjun Sheth, Advocate a. w. Mr. Rajiv Chawla, Advocate for R-1 to R-5
	:Mr. Jaimin Dave, Advocate a. w. Ms. Hirva Dave, Advocate for R-6

ORDER
(Hybrid Mode)

In compliance of last order dated 18.04.2024, only today compliance affidavit has been filed by R-6 on 06.06.2024 across the bar and advance copy stated to be send through e-mail today. Let physical copy of the same be provided to the learned PCS today itself, in order to file response with in week.

Further, R-6 is directed to deposit **Rs.25,000/-** in the **Prime Minister National Relief Fund** being compliance not made with in stipulated period, as last opportunity was given on 18.04.2024 of compliance which was to be made within two weeks and file proof of the same before the next date of hearing.

Re-list for further consideration on 20.06.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)